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## (2024) 03 SEBI CK 0005

## **Securities Appellate Tribunal Mumbai**

Case No: Miscellaneous Application No. 205 Of 2024, Appeal No. 152 Of 2024

M/S. Benison Stock Broking Pvt.

Ltd

**APPELLANT** 

Vs

National Stock Exchange Of India

Ltd

**RESPONDENT** 

Date of Decision: March 7, 2024

Hon'ble Judges: Meera Swarup, Technical Member

**Bench:** Single Bench

Advocate: Abishek Venkataraman, Bharat Redij, Udaysingh Kashid, Pradeep Sancheti, Krushi

N Barfiwala, Shlok Bodas

Final Decision: Disposed Of

## **Judgement**

Meera Swarup, Technical Member

- 1. Three weeks' time is allowed to the respondent to file a reply. Three weeks thereafter to file rejoinder. List for admission and for final disposal on May 15, 2024.
- 2. Considering the facts and circumstances of the case, the appellant is directed to deposit 25% of the penalty amount within four weeks from today. If the said amount is deposited, balance amount should not be recovered. Stay application is disposed of.